

of the State Government as a result of which the strike was called off :—

- (i) benefits of Contributory Provident Fund from the date of completion of first year of training in Central Training Institute;
 - (ii) treating the period of training as period of service for the purpose of gratuity;
 - (iii) grant of project allowance to third batch trainees after completion of their training period;
 - (iv) increase of stipend by Rs. 40/- per month during the second year of training;
 - (v) to provide opportunities for promotion by creating suitable number of posts in the next higher grade.
- (d) The approximate loss sustained during the period of strike by the trained workers was as follows :—
- (i) October, 1969—Rs. 91.5 lakhs.
 - (ii) November, 1969—Rs. 85.2 lakhs.

TANNERIES AND FOOTWEAR CORPORATION

4994. SHRI BENI SHANKER SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

- (a) when the Tanneries and Footwear Corporation of India was formed and the object thereof along with its constitution;
- (b) the capital invested therein and the factories or concerns controlled or managed by it;
- (c) the amount of profit or loss (approximately) incurred by it since its incorporation, month-wise; and
- (d) the steps, if any, being taken to improve its earning capacity and financial position ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Corporation was registered on 22nd February, 1969 with the object of taking over from the British India Corporation Ltd., Kanpur, the fixed assets of their Cooper Allen and North West Tannery Units and run them in the Public Sector.

(b) The authorised capital of the Corporation is Rs. 1 crore and the present 'Paid up' is Rs. 15 lakhs. The Corporation runs two factories at Kanpur.

(c) The take-over was effected on the 23rd May, 1969, and the details of profit and loss will be known after the 31st March, 1970 when the financial year of the Corporation will be over.

(d) Every effort is being made to increase production and sales with a view to fully utilising the Corporation's capacity.

MEMORANDUM BY HARIJANS OF MYSORE STATE

4995. SHRI S. M. KRISHNA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

- (a) whether any memorandum has been submitted by the Harijans from Mysore State to the Central Government seeking improvements in the conditions of Harijans in that State;
- (b) if so, the details thereof; and
- (c) the reaction of the Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) A document containing certain resolutions unanimously adopted on the 8th July, 1969 by the Mysore State Scheduled Castes (Untouchables) Convention-1969 has been received.

(b) and (c). Most of the demands covered under the various resolutions are the concern of the Mysore State Government and therefore a copy of the document has been sent to the State Government for necessary action. In so far as the resolutions pertain to the Central Government, a statement is attached.

STATEMENT

Mysore State Scheduled Castes (Untouchables) Convention—69—Resolutions Pertaining to Central Government and Government's views against each.

Sl. No.	Brief subject matter of resolutions
1.	Bhavis of Mysore should not be scheduled.
2.	The birthday of Shri Ambedkar should be declared a public holiday.